

**GOVERNMENT OF INDIA
RAILWAYS
LOK SABHA**

UNSTARRED QUESTION NO:7661
ANSWERED ON:16.05.2002
ROLE OF RPF AND GRP IN RAILWAY OPERATIONS
NARESH KUMAR PUGLIA

Will the Minister of RAILWAYS be pleased to state:

- (a) whether the responsibility for security connected with railway operations is divided between RPF, a railway organisation and GRP, an arm of the State Governments;
- (b) if so, the details thereof and the role the RPF and GRP play in regard to railway security;
- (c) whether RPF does not enjoy the same powers in relation to Railway property offences as possessed by GRP;
- (d) if so, the details thereof and the reasons therefor;
- (e) whether a large number of RPF personnel are deployed for other than their prescribed duties during the last three years;
- (f) if so, the details thereof; and
- (g) the steps taken by the Government to improve the situation?

Answer

MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINIST
RAILWAYS (SHRI O. RAJAGOPAL)

(a) & (b) Yes, Sir. Policing being a State subject, the security of passengers and their belongings in the running trains and railway premises is the Constitutional responsibility of state Governments which they discharge through the Government Railway Police (GRP). Hence, prevention of crime, registration of cases, their investigation and maintenance of law and order in Railway premises as well as on running trains is the statutory responsibility of State police whereas the duties and responsibilities of Railway Protection Force are confined to protection of Railway property.

(c) & (d) Yes, Sir. RPF does not have same power as possessed by GRP fortaking action against offences relating to Railway property. However RPF is empowered to take action against offences under the `Railway Property (Unlawful Possession) Act 1966`.

(e) No, Sir

(f) & (g) Do not arise.